

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 32

IA No. 64/2023, 568/2023
569/2023 In
CP(IB) No. 270/Chd/Hry/2021
(Admitted)

Under Section 9, 19(2) & 60(5), IBC 2016
R 11 NCLT_Rules

In the matter of:-

Varshit Electricals Pvt. Ltd

...Petitioner/ Operational Creditor

Vs.

Adarsh Buildestate Ltd

...Respondent/ Corporate Debtor

Present: Mr. Vishav Bharti Gupta, Advocate with Mr. J.P. Rawat, IRP in person and applicant in IA No. 64/2023.

IA No. 64/2023

Learned counsel for the applicant and the applicant in person is directed to file affidavit of service in this application so that effective orders can be passed. In the meantime, the respondents are directed to cooperate with the IRP in the CIR Process. List the matter on 20.04.2023.

IA Nos. 568/2023 and 569/2023

These are two progress reports filed by the IRP but in fact there is no progress in the matter due to non-cooperation by the respondents as stated by the RP and for that purpose he has moved an application bearing IA No. 64/2023. In view of the same IA Nos. 568/2023 and 569/2023 are disposed of.

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(Subrata Kumar Dash)
Member (Technical)

-sd-

(Harnam Singh Thakur)
Member (Judicial)

March 03, 2023
SM